

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.OA 490 of 96

Date of order : 14.11.2003

Present : Hon'ble Mr.N.Prusty, Judicial Member

Hon'ble Mr.N.D.Dayal, Administrative Member

HIRENDRA CH. ROY

VS

UNION OF INDIA & ORS.

For the applicant : Mr.S.B.Sarkar, counsel

For the respondents: Mr.B.Mukherjee, counsel

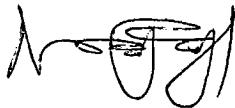
O R D E R

① N.Prusty, J.M.

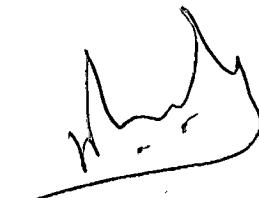
Ld.counsel for both the parties are present. When the case is taken up for hearing, ld. counsel for the applicant submits that the applicant is a Group 'C' employee under BSNL and till date no notification has been issued by the competent authority bringing BSNL under the jurisdiction of the Central Administrative Tribunal. Since BSNL has not been brought under the jurisdiction of this Tribunal, ld. counsel for the applicant prays to withdraw this OA with liberty to approach appropriate forum for redressal of the grievance of the applicant. Mr.Mukherjee, ld. counsel for the respondents has no objection to the prayer made by the ld.counsel for the applicant.

2. OA is accordingly dismissed as withdrawn. However, the applicant is at liberty to approach the proper forum for redressal of his grievances in accordance with law.

3. No order as to costs.



MEMBER (A)



MEMBER (J)